

OA 3033/2001

New Delhi, this the 27th day of May, 2002
Hon's Le Govindan S. TAMPI, MEMBER(A)

Inspector Raj Singh Chauhan No.D-1/563 S/o Late Shri Harkishan R/o 61/3 Sector - 1. Pushp Vihar, New Delhi.

...Applicant

(By Advocate Ms. Jasvinder Kaur)

VERSUS

GOVT. OF NCT OF DELHI: THROUGH Commissioner of Delhi Police Police Headquarters I.P.Estate New Delhi.

...Respondent

(By Advocate Shri Harvir Singh)

ORDER (ORAL)

By Shri Govindan S. Tampi, Member (A)

Heard Ms. Jasvinder Kaur, ld. counsel for the applicant.

- 2. In this OA, the disciplinary proceedings initiated against the applicant which culminated in imposition of penalty are under challenge.
- The appeal filed by the applicant in this OA are yet to be disposed of. In the meanwhile on account of the decision dated 6-8-2001 of the Tribunal in the case of Sube Singh and Ors. (OA 1751/2000 with connected cases) on the competence Police, Commissioner of Delhi deal to with proceedings, I am now informed that the disciplinary Hon'ble Delhi High Court has upheld the competence of the Joint Comissioner of Police in the disciplinary matters. Ms. Jasvinder Kaur, ld. counsel has. therefore, requested that the OA may be disposed of

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with directions to the appellate authority to decide the appeal. Shri Harvir Singh, ld. counsel for the respondents has no objection.

3. Noting the above, I am disposing of the application-directing the appellate authority to decide the appeal, pending before it, within three months from today - i.e. by 26-8-2002 latest. Needless to say that the applicants will be at liberty to act as advised, if any grievance survives. No costs.

/vksn/

(GOVINDAN S. TAMPI)
MEMBER (A)